



Government of Jammu and Kashmir
Home Department

NOTIFICATION

Jammu, the 14th Jan, 2018

SRO 24 .- Whereas, on 10.07.2017, a conspiracy was hatched by the accused persons at different places, who decided to commit terrorist act on behalf of Lashker-e-Toiba, which is a banned terrorist organization; and

2. Whereas, in furtherance of this criminal conspiracy, on 10.07.2017, at around 08:10 p.m, accused militants attacked a bus, which was carrying yatries from Srinagar to Jammu and indiscriminately fired on Yatra bus at Botengo, Anantnag. The terrorist act resulted in death of seven yatries, injuries to many others and damage to the yatra bus. One more injured succumbed to injuries too, later on; and

3. Whereas, upon this, information was recorded in the Daily Diary of the concerned Police Post and subsequently case FIR No.157/2017 U/S 302, 307, 427 RPC, 7/27 Arms Act, was registered by Police Station, Anantnag and the investigation was set into motion; and

4. Whereas, the investigating agency visited site of occurrence, prepared site plan and also recovered some fired cartridges and a live UBGL grenade from the place of occurrence and, subsequently, sections 16, 18 and 20 of Unlawful Activities (Prevention) Act, 1967, were added in the case; and

5. Whereas, a Special Investigation Team was constituted by the PHQ J&K, Srinagar vide order No.2318 dated 12.07.2017, headed by an ASP rank officer, under the supervision of Deputy Inspector General of Police South Kashmir Range, Anantnag and the team took over the investigation of the case; and

6. Whereas, during the course of investigation, four accused (A1, A2, A3 & A4) revealed all the information and

